

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

DEFECT DIARY No. 52415 of 2019

(Arising out of Order-in-Original No. 09/COMMR/CEX/IND/2019 dated 31.05.2019 passed by Commissioner of Central Goods and Service Tax & Central Excise, Indore)

M/s. Sandeep Matta

402, Sukhdham Palace, Manik Bagh Road,
Behind Jagrati Sweets, Indore,
Madhya Pradesh -452007

.... **Appellant**

Versus

**Commissioner of Central Goods
and Service Tax & Central Excise, Indore**

Manik Bagh Road, Manik Bagh Palace, Indore
Madhya Pradesh- 452001

.... **Respondent**

APPEARANCE:

None for the Appellant

Mr. ?, Authorised Representative for the Respondent

**CORAM : HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: **2 December, 2019**

DEFECT MISCELLANEOUS No.: 116/2019

JUSTICE DILIP GUPTA

On 21 October 2019 when the matter was listed the following order was passed:

"The Appeal was filed in the Registry on 16 September, 2019. A communication dated 25 September, 2019 was sent to the Appellant and the learned Counsel by Registered Post with acknowledgement due informing them that the four defects mentioned in the letter should be removed by 21 October, 2019. One defect related to non-submission of proof regarding the mandatory pre-deposit. Track consignment report indicates that it was served upon the Appellant and the learned Counsel on 30 September, 2019.

2. Today, when the matter has been called out neither the Appellant nor his Counsel/Authorised Representative has appeared nor there is anything on record to indicate that the defects pointed by the Registry have been removed.

3. In the interest of justice, we grant one more opportunity to the Appellant to remove the four defects by 02 December, 2019. 4. List on 02 December, 2019."

2. Neither the four defects, including the defect relating to non-deposit of the mandatory amount have been removed nor any Counsel has appeared for the Appellant.

3. The Appeal is, accordingly, dismissed.

(Dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(BIJAY KUMAR)
MEMBER (TECHNICAL)

ARCHANA